

SUSHILA ROHATGI) : I beg to lay on the Table :

(1) A copy of the Central Excise (Sixteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1757 in Gazette of India dated the 20th November, 1971, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See No. LT-1254/71.*]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 1675 published in Gazette of India dated the 6th November, 1971 together with an explanatory memorandum.

(ii) G.S.R. 1725 published in Gazette of India dated the 13th November, 1971 together with an explanatory memorandum.

(iii) G.S.R. 1758 published in Gazette of India dated the 20th November 1971 together with an explanatory memorandum.
[*Placed in Library. See No LT-1255/71.*]

(3) A copy (Hindi version) of Mysore Notification No. S.O. 1327 published in Mysore Gazette dated the 29th July, 1971, under sub-section (2) of section 9 of the Mysore Stamp Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March 1971, issued by the President in relation to the State of Mysore.
[*Placed in Library. See No. LT-1256/71.*]

(4) A copy (Hindi version) of Gujarat Notification No. (GJN-58) SUA-1071 (7)-TH published in Gujarat Government Gazette dated the 10th August, 1971, under sub-section (3) of section 13 of the Gujarat Education Cess Act, 1962, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
[*Placed in Library. See No. LT-1257/71.*]

10.02 hrs.

RAILWAY CONVENTION COMMITTEE

Minutes

SHRI R. K. SINHA (Faizabad) : I beg to lay on the Table Minutes of the First, Second, Third and Fourth Sitzings, of the Railway Convention Committee 1971, held on the 6th and 21st September, 20th October and 30th November, respectively.

10.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

(i) In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December 1971, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-fifth Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 1st December 1971."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1971, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-sixth Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1971."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1971, agreed without any amendment to the Emergency